

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 309 OF 2017

Dated: 8th January, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of :

Jala Shakti Ltd. ...Appellant(s)

Vs.

Himachal Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Ms. Aditi Sharma

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma for
Mr. Pradeep Misra for R-1

Ms. Parichita Chaudhary for R-2

ORDER

Learned counsel for the respondents seek four weeks more time to file reply. They may take steps to file the same on or before 06.02.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **06.03.2018**. In the meantime, affidavit of service be filed.

**(Justice N. K. Patil)
Judicial Member**

ts/mk

**(I.J. Kapoor)
Technical Member**